

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 218 OF 2018 &**  
**IA NO. 1082 & 1108 OF 2018**

**Dated: 14<sup>th</sup> August, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

<b>G.V.K Power (Goindwal Sahib) Ltd.</b>	<b>...Appellant(s)</b>
<b>Vs.</b>	
<b>Punjab State Electricity Regulatory Commission &amp; Anr.</b>	<b>...Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Amit Kapoor

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.2

**ORDER**

We have heard Mr. Amit Kapur, learned counsel for the Appellant.

Admit. Issue notice. Dasti, in addition, is permitted. Ms. Suparna Srivastava, learned counsel takes notice on behalf of Respondent No.2 and seeks four weeks time to file comprehensive reply. Four weeks time is granted. She may file comprehensive reply on or before 12.09.2018 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.09.2018 after serving copy on the other side.

List the matter on **10.10.2018**.

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**